NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

IA 11/2017 in T.P. No. 117/397-398/NCLT/AHM/2016 (New)
CA 33/2016 with C.P. No. 8/397-398/CLB/MB/2016 (Old)

Coram: **Present: Hon'ble Mr. BIKKI RAVEENDRA BABU**
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2017

Name of the Company: Jyoti Ltd. & Ors.
V/s.
Aum Capital Market Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NAVIN PAHWA FOR THAKKAR & PAHWA ADV	ADV	APPLICANT.	
2.	MIHIR THAKORE ASSISTED BY: AMRITA THAKORE KISHORE SONI	SR. ADV. ADV. AR for P-1 to P-9	RESPONDENT IN IA/11/207 (ORIGINAL PETITIONER)	

ORDER

Learned Advocate Mr. Navin Pahwa with Ms. Natasha Sutaria present for the Applicant/ Original Respondents. Learned Senior Advocate Mr. Mihir Thakore with Learned Advocate Ms. Amrita Thakore with Learned FCA Mr. Kiishore Soni present for Respondents / Original Petitioners.

Heard both sides. Learned Counsels for the Original petitioners represented that he has no objection to receive the documents filed along with the application, subject to his arguments on those documents.

The documents sought to be filed are copies of resolutions of the board meetings and those resolutions are relevant for adjudication of this matter. Hence, documents received.

Application is disposed of accordingly.

2/2/17
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 2nd day of February, 2017.